

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

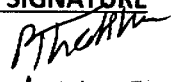

C.P. (I.B) No. 469/9/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,
AHMEDABAD BENCH ON 25.02.2020

Name of the Company: Creative Engineers & Services Pvt Ltd
V/s
B & C Energy Infra Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRATEEK THAKRAR	Adv.	Petitioner	
2.	Nachiket D. Mehta	Advocate	Respondent	

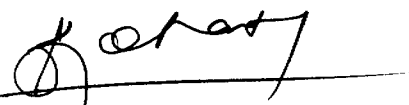
ORDER

The Parties are represented through their respective Learned Counsel.

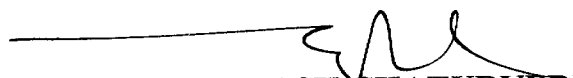
The learned counsel appearing for the Respondent/Corporate Debtor informs that reply to the present I.B Petition has been filed on behalf of the Corporate Debtor and he seeks accommodation for today as he is occupied in some other matter. In view of this, the matter is adjourned.

The Petitioner is directed to deal with the same by filing rebuttal document, if any, by serving an advance copy to the other side.

List the matter on 01.04.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 25th day of February, 2020


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)